## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No.187/MP/2016

Subject : Petition under Section 66 of the Electricity Act, 2003 read with

Regulation 7 of Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Green Power (Renewable Energy) Contracts at Indian

Energy Exchange Ltd.

Date of hearing : 1.12.2016

Coram : ShriGireesh B. Pradhan, Chairperson

Shri A.K. Singhal, Member Shri A.S. Bakshi, Member Dr. M.K. Iyer, Member

Petitioner : Indian Energy Exchange Limited (IEX)

Parties present :Ms. Shruti Bhatia, IEX

ShriRohit Bajaj, IEX

ShriGauravMaheshwari, IEX

ShriKapilDev, PXIL

## **Record of Proceedings**

The representative of the petitioner submitted that the present petition has been filed seeking approval for introduction of Green Power (Renewable Energy) Contracts at Power Exchange. The representative of the petitioner further submitted that the product primarily enables green power generators with an option of selling the product either in the Green Day Ahead Market (G-DAM) and if they remain unsold, the same would be sold in the main market.

- 2. On a specific query by the Commission as to whether the generators under Jawaharlal Nehru National Solar Mission would also participate in this market, the representative of the petitioner clarified that this product would only be applicable for merchant capacity generators.
- 3. The Commission admitted the petition and directed to issue notice to the respondents.
- 4. The representative of PXIL requested the Commission to direct the petitioner to implead PXIL as party to the petition. Request was allowed by the Commission.
- 5. The Commission observed that detailed deliberations are necessary before a new product is introduced on the Power Exchanges and directed the petitioner to upload the entire proposal on itswebsite for inviting comments/suggestions from stakeholders withinfourweeks and submit the suggestions/comments filed by the stakeholders within two weeks thereafter.
- 6. The Commission further directed the petitioner to implead PXIL and POSOCO as parties to the petition and serve copy of the petition on them immediately.

- 7. The Commission directed the petitioner to file revised memo of parties by 30.12.2016.
- 8. The Commission directed the respondents to file their replies by 26.12.2016with an advance copy to the petitioner, who may file its rejoinder, if any, on or before16.1.2017. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.
- 9. The petition shall be listed for hearing on 24.1.2017.

By order of the Commission

Sd/-(T. Rout) Chief (Law)